(d) if not, what other steps have been taken to prevent intrusion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) Intrusions have been noticed in the past two years in areas of J & K (Ladakh), Uttarakhand, Sikkim and Arunachal Pradesh.

(b) The intrusions are generally carried out by vehicle-mounted patrols, foot patrols, by boats and even by helicopters. However, it is felt that intrusions occur because of difference in perception of LAC.

(c) No such protection wall or fence exists along the border. Most of this area is in high altitude and mountainous terrain.

(d) ITBP have been deployed on India-China border as Border Guarding Force. Regular presence and round-the-clock patrolling and surveillance is carried out by ITBP. Border Out Posts, Observation Posts and Listening Posts at vantage points have been established. There are institutional mechanisms like flat meetings and border personnel meetings to resolve these issues. Matters are also taken through diplomatic channel by MEA.

Increase in human rights violation cases

†228.SHRI PRABHAT JHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the number of human rights violation related cases have increased in a unprecedented way in the States of the country in recent years;

- (b) if so, the details thereof;
- (c) if not, the details thereof; and

(d) the specific initiative that the Ministry takes from its side to ensure that smooth functioning of Human Rights Commission in the States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) to (c) As per available inputs, the number of complaints alleging violation of human rights in the country were 100616 in 2007-2008, 90946 in 2008-2009 and 73157 in 2009-2010 (up to 15.02.2010)

(d) Government of India and National Human Rights Commission are keen that Human Rights Commission established by the State functions effectively and smoothly. Accordingly, the NHRC holds regular interaction with the SHRCs to explore and further strengthen areas of cooperation and partnership.

Internal security utmost priority in vision statement

†229.SHRI PRABHAT JHA : Will the Minister of LAW AND JUSTICE be pleased to state :

[†]Original notice of the question was received in Hindi.

(a) whether "eradication of all the threats to internal security" has been given utmost priority in the Vision Statement and the goals of Home Ministry; and

(b) if so, the meaningfullness of the Vision Statement and goals of the Ministry keeping in view the increasing number of cases of threats to internal security in the country in recent years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) and (b) The Vision Statement of the Ministry of Home Affairs provides that it will strive, *inter-alia*, to eliminate threats to internal Security including militancy, insurgency and terrorism.

Though 'public order' and 'police' are the responsibilities of States, Article 355 of the Constitution enjoins the Union to protect every State against external aggression and internal disturbance and to ensure that the government of every State is carried on in accordance with the provisions of the Constitution. In pursuance of these obligations, the Ministry of Home Affairs continuously monitors the situation, issues appropriate advisories, extends manpower and financial support, guidance and expertise to the State Governments to counter threats to internal security.

Criteria for functioning of NIA

230. SHRI P. RAJEEVE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has formulated any criteria for the functioning of National Investigation Agency (NIA);

- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) how many cases have been taken over by NIA for investigation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) and (b) The National Investigation Agency (NIA) has been constituted. The National Investigation Agency Act, 2008 and the National Investigation Agency (Manner of Constitution) Rules, 2008, *inter-alia*, forms the criteria for functioning of the National Investigation Agency.

- (c) Does not arise.
- (d) 14 cases have been taken over by NIA for investigation.

Punishment for damaging public property

231. SHRI PARIMAL NATHWANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has any estimate of loss of public property during agitations, strikes, bundhs, etc. by civilians in various parts of the country from time to time during the last five years;